

**Statement-III**

*Status Note on the implementation of Valmiki Ambedkar  
Awas Yojana (VAMBAY) in Rajasthan*

Year	Gol Subsidy Released (Rs. in Lakh)	Dwelling Units Targeted	Toilets Seats Targeted	Physical Progress (As on 30.06.2009)			
				* Dwelling Units		Toilet Seats	
				Comp.	In progress	Comp.	In progress
1	2	3	4	5	6	7	8
2001-02	300.00	1500	0	1500	0	0	0
2002-03	760.00	3300	0	3196	0	0	0
2003-04	52,985*	200	0	200	0	0	0
2004-05	650.00	2700	0	1491	0	0	0
2005-06	16.88	67	0	67	0	0	0
2006-07	0.00	0	0	0	0	0	0
<b>TOTAL</b>	<b>1779.865</b>	<b>7767</b>	<b>0</b>	<b>6454</b>	<b>0</b>	<b>0</b>	<b>0</b>

\*This includes funds amounting to Rs. 13.48 lakh for training of staff for effective implementation of the Scheme.

Status of furnishing of Utilisation Certificate:

(a)	Total GOI subsidy released	-	Rs. 1779.865 lakh
(b)	Utilization Certificate received against the same	-	Rs. 1108.225 lakh
(c)	Balance Certificate due	-	Rs. 671.640 lakh

**Construction of Affordable Houses**

3563. SHRI PRAVEEN RASHTRAPAL : Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) how many total affordable houses were constructed by her Ministry during financial year 2005-06, 2006-07 and 2007-08; and

(b) how many above units were constructed in the cities of Mumbai, Surat, Vadodara, Ahmedabad, Rajkot, Jamnagar and Bhavnagar?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA) : (a) The details of houses sanctioned for construction under the Basic Services to the Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP) - Components of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and that sanctioned by Housing and Urban Development Corporation during financial years 2005-06, 2006-07 and 2007-08 are given in enclosed Statement-I and II respectively (See below).

(b) The details of houses sanctioned in the cities of Mumbai, Surat, Vadodara, Ahmedabad, Rajkot, Jamnagar and Bhavnagar are given in enclosed Statement-III.

**Statement-I**

*Details of houses sanctioned under BSUP and IHSDP under JNNURM*

Scheme	Number of Houses sanctioned by HUNDGO		
	2005-06	2006-07	2007-08
BSUP	54764	441188	296559
IHSDP	136	145131	114793
<b>TOTAL :</b>	<b>54900</b>	<b>586319</b>	<b>411352</b>

**Statement-II**

*Details of houses sanctioned in the year*

Type of Houses	Number of Houses sanctioned in the year		
	2005-06	2006-07	2007-08
EWS	182646	118371	80490
LIG	2181	612	2772
<b>TOTAL :</b>	<b>184827</b>	<b>118983</b>	<b>83262</b>

**Statement-III**

*Details of House sanctioned in various cities*

*(A) Details of houses sanctioned under BSUP and IHSDP under JNNURM*

Sl.No.	Name of City	2005-06	2006-07	2007-08
1.	Mumbai	0	46037	8964
2.	Surat	0	30420	11736
3.	Vadodara	0	6668	0
4.	Ahmedabad	0	32640	0
5.	Rajkot	0	2640	3400
6.	Jamnagar	0	864	0
7.	Bhavnagar	0	0	0
	<b>TOTAL :</b>	<b>0</b>	<b>119269</b>	<b>24100</b>

(B) Details of EWS/LIG houses sanctioned by HUDCO

Sl.No.	Name of City	2005-06	2006-07	2007-08
1.	Mumbai	0	0	0
2.	Surat	0	0	0
3.	Vadodara	0	0	0
4.	Ahmedabad	0	0	0
5.	Rajkot	1560	0	0
6.	Jamnagar	0	0	0
7.	Bhavnagar	0	0	0
TOTAL :		1560	0	0

**Malpractices by Recruitment Agencies**

3564. SHRI P. RAJEEVE : Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether there is any official mechanism to prevent malpractices by recruitment agencies;

(b) the number of registered recruitment agencies functioning in Kerala; and

(c) whether any legal proceeding have been taken by the Central Government against the recruitment agencies which were doing malpractices?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI) : (a) to (c) Complaints regarding fraudulent offers of overseas employment and cheating of job seekers against registered recruiting agents, unauthorized intermediaries as well as some foreign employers are received by the Ministry from time to time. Such complaints include fraudulent advertisements regarding job vacancies overseas, recruitment on behalf of dubious employers and offers of exaggerated benefits to lure job seekers. On receipt of such complaints this Ministry initiates action against such elements.

The number of registered recruitment agencies functioning in Kerala is 263 as on April, 2009.

In the case of Registered Recruiting Agents (RA), on receipt of a complaint, a show cause notice is issued to the RA and comments of concerned office of Protector of Emigrants are obtained. If the RA fails to redress the grievance of the complainant, action is taken to suspend/cancel his registration and forfeit his Bank Guarantee. During the last five years, the number of complaints received in case of Registered Recruiting Agents were 41 during 2005, 167 during 2006, 98 during 2007, 118 during 2008 and 81 during 2009 (upto June).

During the last five years the number of registration certificates suspended/cancelled were 24 during 2005, 65 during 2006, 22 during 2007, 45 during 2008 and 23 during 2009 (upto June, 2009)